

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:62
ANSWERED ON:02.12.2003
DEPUTATION OF IAS OFFICERS
KUMUDINI PATNAIK

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of IAS officers of other States on deputation to Orissa ;
- (b) Whether some officers even after being ordered for being reverted to their parent cadre States are not being implemented by the Government of Orissa;
- (c) if so, the reasons therefor; and
- (d) the action to be taken in respect of officers involved in C.B.I. enquiry for corruption?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS.(SHRI HARIN PATHAK)

- (a): One I.A.S officer is presently on deputation to Orissa from Jharkhand.
- (b) and (c): Inter-cadre deputation is allowed by the Central Government under Rule 6(1) of IAS (Cadre) Rules, 1954 with the concurrence of the concerned State Governments, for a particular period. After Expiry of the period of deputation, separate orders for reversion to parent cadre are not necessary. In the case of one officer, the request of the Government of Orissa to extend the period of deputation for a period of two years beyond 9.1.2003 has been received.
- (d): The C.B.I. has not recommended action on corruption charges against any I.A.S. officer on deputation to Orissa from other States.